### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA STARRED QUESTION No. 288 TO BE ANSWERED ON 13.03.2020

#### **Conservation of Lakes**

#### \*288. SHRI V.K. SREEKANDAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has fixed any deadline for setting up of sewage treatment plants for abatement of pollution and conservation of lakes in the country and if so, the details thereof;
- (b) whether several State Governments have sought extension of the said deadline; and
- (c) if so, the details thereof and the action taken by the Government thereon?

#### **ANSWER**

### MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c): A statement is laid on the Table of the House.

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# STATEMENT IN REPLY TO PARTS (a), (b) AND (c) OF LOK SABHA STARRED QUESTION NO. \*288 FOR ANSWER ON 13/03/2020 REGARDING CONSERVATION OF LAKES

(a) to (c) No Sir. The Government has not fixed any deadline to establish sewage treatment plants for lakes.

However, Hon'ble NGT in the matter of O.A. No. 593/2017, titled Paryavaran Suraksha Samiti & Anr. Vs Union of India &Ors vide order dated August 28, 2019 has directed all local bodies or the concerned departments of State Government to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States / UTs, with effect from 01.04.2020. In default of such collection, the States / UTs are liable to pay such compensation. The CPCB has to collect the same and utilize for restoration of the environment.

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